

(2022) 11 KL CK 0137

In the High Court Of Kerala

Case No : Writ Petition (Crl) NO. 1019 Of 2022

Vijin

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 10-11-2022

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2022) 11 KL CK 0137

Hon'ble Judges : A. Badharudeen, J

Bench : Single Bench

**Advocate : T.Madhu, C.R.Saradamani, Shahid Azeez, Renjish S. Menon,
G.Sudheer**

Final Decision : Disposed Of

Judgement

A.Badharudeen, J

1. The short prayer, that has been pressed into this writ petition filed under Article 226 of the Constitution of India, is to direct the second respondent to consider and pass orders in Ext.P1 petition for disposal of the vehicle involved in Crime No.3 of 2022 of Vandiperiyar Excise Range.

2. At the time of hearing, it is submitted by the learned counsel for the petitioner that the petitioner has received notice to appear before the Committee within seven days. The learned Public Prosecutor also conceded that new Drugs Disposal Committee has been constituted and Ext.P1 can be disposed of within a period of three weeks.

3. Therefore, there shall be a direction to the second respondent to dispose of Ext.P1 within a period of three weeks from the date of production or receipt of a copy of this judgment.

In the result, this original petition is disposed of as indicated above.